CENTRAL ADMINISTRTIVE TRIBUNAL LUCNOW BENCH LUCKNOW.

ORIGINAL APPLICATION NO: 7481/2006

Lucknow this, the 18th day of October, 2006.

HON'BLE MR. JUSTICE KHEM KARAN, VICE CHAIRMAN HON'BLE MR. P. K. CHATTERJI MEMBER (A)

Shri Pushpinder Khullar aged about 35 years S/o Late Shri T.R. Khullar, resident of House No. A-1606, Sector I, L.D.A. Colony, Alambagh, Lucknow.

Applicant.

By Advocate Shri S. P. Sinha.

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<u>Versus</u>

- Union of India, through the General Manager, Northern Railway, Head Quarters Office, Baroda House, New Delhi.
- 2. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.

Respondents.

By Advocate Shri V. K. Srivastava.

Order (Oral)

By Hon'ble Mr. Justice Khem Karan, Vice Chairman.

Heard Shri S. P. Sinha for the applicant and Shri V. K. Srivastava for the respondents.

2. The case of the applicant is that in written test held on 30.7.2005 and 6.8.2006 for selection to the post of Head T.T.E in the scale of Rs. 5000-8000/-, he was declared successful and his name figured at serial No. 26 in the list (copy of which is Annexure 1), but when the list dated 11.1.2005 for promotion came, applicant was not there but so many juniors to him figured in this promotion list (copy of which is Annexure 2). He says that he has given representations to Divisional Railway Manager, Northern Railway Lucknow, but nothing has been done so far. Copies of these representations are Annexure A-4, A-5, A-6 and A-7.

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- 3. We are of the view that this O.A. can be disposed of at the admission stage itself with suitable direction to DRM, Northern Railway Lucknow (Annexure 2) to consider and dispose of the said representations of the applicant in accordance with rules/ orders on the subject within a period to be fixed by this Tribunal. There is no point in keeping this O.A. pending here and the purpose will be served by issuing the directions to the authorities concerned.
- 4. So this O.A. is finally disposed of with a direction to respondent No. 2 to consider and dispose of the representations dated 30.11.2005, 21.12.2005, 24.1.2006 and 23.3.2006(copies of which is Annexure A4, A-5,A-6 and A-7) in accordance with rules/orders on the subject within a period of 2 months from the date a certified copy of this order is produced before him. No order as to costs.

(P.K. Chatterji)

Member(A)

V.

(Khem Karan)

Vice Chairman.